

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

204. C.P. (IB)/1030(MB)2022

**IN THE MATTER OF**

CFM Asset Reconstruction Private Limited acting in its capacity as  
Trustee of CFMARC Trust -112 ... Petitioner

Vs

DEADLINE ADVERTISING PRIVATE LIMITED ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 06.11.2023**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Nikhil Rajani (VC)

For the Respondent: Adv. Shubhabrata Chakraborti (VC)

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**ORDER**

Counsel for the Petitioner prays for a short adjournment. Allowed as prayed for.  
Adjourned to **09.11.2023**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/z/